

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 256  
ANSWERED ON 25<sup>TH</sup> FEBRUARY, 2016

**BAN ON REGISTRATION OF DIESEL VEHICLES**

256. SHRI S. SELVAKUMARA CHINNAYAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Union Government has decided to ban registration of diesel SUVs and luxury cars with engine capacity of 2000 cc or more in Delhi and NCR;
- (b) if so, the details thereof along with the action taken in this regard; and
- (c) the time by which the decision is likely to be implemented?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (c): The Hon'ble Supreme Court vide its order dated 16.12.2015 passed in the case of M.C. Mehta V/s Union of India has directed that the registration of SUVs and private cars of the capacity of 2000 CC and using above diesel fuel shall stand banned in the NCR upto 31<sup>st</sup> March, 2016. Implementation of the said order is to be carried out by the State Governments/ Union Territories Administrations.

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